

(2010) 10 MAD CK 0365
In the Madras High Court
Case No : Writ Petition No. 12198 of 2010

S. Ambika

APPELLANT

Vs

The Commissioner, Madurai Corporation, Madurai.

RESPONDENT

Date of Decision : 26-10-2010

Acts Referred:

Citation : (2010) 10 MAD CK 0365

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : R. Gowrisankar, for the Appellant; M. Ravi Shankar, for the Respondent

Judgement

M. Jaichandren

1. Heard Mr. R. Gowrisankar, the learned counsel appearing on behalf of the petitioner and Mr. M. Ravi Shankar, the learned counsel appearing on behalf of the respondent. At this stage of the hearing of the writ petition, the learned counsel appearing on behalf of the petitioner had submitted that it would suffice, if the respondent is directed to dispose of the representation of the petitioner, dated 20.09.2010, on merits and in accordance with law, within a specified period.

2. The learned counsel appearing on behalf of the respondent, has no objection for such an order being passed by this Court. In view of the submissions made by the learned counsels appearing on either side, the respondent is directed to dispose of the representation, dated 20.09.2010, after giving an opportunity of hearing to the petitioner, as well as to the other persons concerned, on merits and in accordance with law, within a period of two weeks from the date of receipt of a copy of this order. The petitioner is directed to furnish a copy of the representation, dated 20.09.2010, to the respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

The writ petition is disposed of accordingly. No costs.